

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 361/GT/2020

Subject : Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 after truing up for Pragati-III CCPS (1371.2 MW) power plant.

Petition No. 376/GT/2020

Subject : Petition for determination of tariff of Pragati-III CCPS (1371.2 MW) for the period 1.4.2019 to 31.3.2024.

Petitioner : Pragati Power Corporation Limited

Respondents : BYPL and 6 others.

Date of Hearing : **14.7.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Nikita Choukse, Advocate, PPCL
Shri Akash Lamba, Advocate, PPCL
Shri Surendra Kumar, PPCL
Shri Abhishek Rohhilla, PPCL
Ms. Suparna Srivastava, Advocate, PSPCL
Shri Tushar Mathur, Advocate, PSPCL
Shri Buddy Ranganadhan, Advocate, TPDDL, BYPL and BRPL
Shri Anand Shrivastava, Advocate, TPDDL
Ms. Ishita Jain, Advocate, TPDDL
Ms. Priya Goel, Advocate, TPDDL
Shri Rahul Kinra, Advocate, BYPL and BRPL
Shri Aditya Ajay, Advocate, BYPL and BRPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner, made oral submissions in the matter. He also stated that the additional information sought by the Commission has been filed and copies have been served on the Respondents.

2. The learned counsel for the Respondents TPDDL, BRPL and BYPL pointed out that the claims of the Petitioner for actual expenses are over and above the normative O&M expenses and may not be allowed. They also submitted that no specific and itemized details, in accordance with the relevant Regulations have been furnished by the Petitioner.



3. The learned counsel for the Respondent PSPCL submitted that the Respondents may be permitted to file their replies to the additional information filed by the Petitioner. This was accepted by the Commission.
4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, on or before **6.9.2023**, after serving copy to the Respondents:
 - a) *The item-wise justification for the additional capital expenditure claimed for the periods 2014-19 and 2019-24 along with the relevant provision/clauses of the regulations.*
 - b) *The year wise details of the de-capitalized items for both the tariff periods.*
5. The Respondents are permitted to file their replies, by **20.9.2023**, after serving a copy to the Petitioner, who may, thereafter file its rejoinder, if any, on or before **3.10.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.
6. These matters shall be listed for final hearing on **6.10.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

